

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:3199

ANSWERED ON:07.08.2015

Meeting of the Governing Council of NITI Aayog

Pal Shri Jagdambika;Pradhan Shri Nagendra Kumar;Venkatesh Babu Shri T.G.

Will the Minister of PLANNING be pleased to state:

- (a) whether the Government has recently convened a meeting of the Governing Council of NITI Aayog;
- (b) if so, the details thereof along with the number of issues discussed in the said meeting;
- (c) whether the Governing Council of NITI Aayog has made any consultations on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, if so, the details thereof;
- (d) the details of the suggestions given by various States/UTs during the said meeting;
- (e) whether the Government has examined various such suggestions given by States/UTs; and
- (f) if so, the details thereof and the action taken/proposed to be taken by the Government thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING AND MINISTER OF STATE FOR DEFENCE
(RAO INDERJIT SINGH)

(a)&(b): Yes, Madam, the second Meeting of the Governing Council of NITI Aayog was held on 15th July, 2015 under the Chairmanship of Prime Minister. The issues discussed in the meeting include (i) Confirmation of the minutes of the first meeting of the Governing Council and Action Taken Report on decisions taken in the first meeting and (ii) Consultations on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. As a follow up action of the decisions taken in the First Meeting of the Governing Council of NITI Aayog, three Sub Groups of Chief Ministers namely (i) Rationalisation of Centrally Sponsored Schemes, (ii) Skill Development and (iii) Swachh Bharat Abhiyan were constituted. In addition, it was also decided that the States may set up two Task Forces on Agriculture Development and Elimination of Poverty in their respective States. The Governing Council directed NITI Aayog to set up two such task forces within NITI Aayog to work with the States to support their efforts. Accordingly, these taskforces have been constituted in the NITI Aayog to support the States. The reports of the Sub-Groups / Task Forces are in advance stage of finalization.. Details in this regard are given at Annexure-A.

(c)to(f):In this meeting , the Council also held consultations on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. In view of the concerns raised by States with regard to the implementation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the views of Chief Ministers were elicited with regard to the status of its implementation in their respective States.